

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:5471
ANSWERED ON:09.05.2012
ILLEGAL ALLOCATION OF COAL
Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of COAL be pleased to state:

- (a) whether Western Coalfields Limited (WCL) has allocated coal to a Power Generating Company without entering into any agreement;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether Central Electricity Authority has also raised objection to the aforesaid irregularity on the part of WCL;
- (d) if so, whether the Government proposes to intervene in the matter; and
- (e) if so, the details thereof and the action taken/proposed to be taken by the Government in the matter?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a): All the power stations are being supplied coal by Western Coalfields Limited (WCL) either through Fuel Supply Agreement or through short term Memorandum of Understanding (MOU).
- (b): Does not arise, in view of reply given to part (a) of the question.
- (c): Central Electricity Authority (CEA) has reported that they have not entered into any such correspondence raising any objection on the alleged irregularities on the part of WCL.
- (d) & (e): Do not arise, in view of reply given to part (c) of the question.